

OPEN COURT
**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD.**

CIVIL MISC. CONTEMPT PETITION NO. 185 of 2006

In

ORIGINAL APPLICATION NO. 157 of 2004.

ALLAHABAD THIS THE 12TH DAY OF JANUARY 2009.

**Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)**

1. Shyamji Yadav, aged about 45 years S/o Shri Dwarika Prasad Yadav, R/o Chhota Chaka, P.O. Naini (Allahabad).
2. Hari Prakash Vishwakarma aged about 47 years, son of Shri Babu Lal R/o Chheoki P.O. Naini (Allahabad).
3. Om Prakash aged about 47 years, S/o Shri Rameshwar Prasad, R/o Chaka, P.O. Naini, District Allahabad.

.....Applicants

By Advocate: Shri Rakesh Verma.
Versus.

1. Shri Maheep Kapoor, General Manager, West Central Railway, Jabalpur.
2. Shri H.D. Sharma, Divisional Personnel Officer, West Central Railway, Jabalpur.

.....Opposite parties

By Advocate: Shri P Mathur.

ORDER

Delivered by Justice A.K. Yog, Member (J)

Heard Shri Rakesh Verma, Advocate appearing on behalf of the applicant and Shri P. Mathur, Advocate appearing on behalf of the respondents.

2. Shri P. Mathur, Advocate stated that order in question passed by this Tribunal in O.A. NO. 157/04 has been complied with.

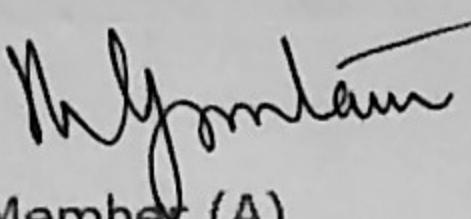
3. Shri Rakesh Verma, Advocate does not dispute the above position.

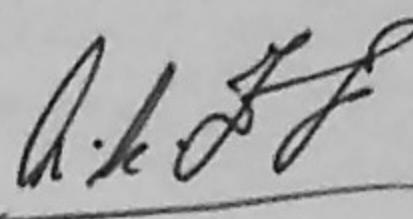
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2.

4. In view of the above, we are of the opinion, it is not a fit case wherein cognizance of contempt proceedings be taken. Accordingly, we refuse to invoke the contempt jurisdiction. Notices issued against the opposite parties are discharged. Contempt petition stands dismissed.

5. No order as to costs.


Member (A)


(Member (J))

Manish/-